GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO-193
ANSWERED ON – 30.11.2021

TAX COLLECTED UNDER CENTRAL EXCISE DUTY ON FUEL

193. SHRI MALLIKARJUN KHARGE:

Will the Minister of **FINANCE** be pleased to state:-

(a) the total amount of tax collected under the Central excise duty on fuels like petrol and diesel in the past five years, the details, year-wise;
(b) the total amount of tax devolved to State Governments from the corpus collected under the Central excise duty;
(c) the amount devolved to State Governments out of the Central excise duty of ₹ 27.9 on petrol and ₹ 21.8 on diesel per litre; and
(d) the total amount of tax collected under VAT on fuel across States in the past five years?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The total Central Excise Duty, including cesses, collected from fuel (Petrol and Diesel), between April, 2016 and March, 2021 is as below:

(In Rs.cr)

2016-17	**2017-18**	**2018-19**	**2019-20**	**2020-21**
2,22,410	2,25,267	2,13,400	1,78,311	3,71,908

(b): The total amount of tax devolved to State Governments from the corpus collected under the Central excise duty in F/Y 2020-21 was Rs. 19972 cr.

(c): Devolution to State Governments is made out of the Basic Excise Duty component on the basis of the formula prescribed by the Finance Commission from time to time. At present, the rate of Basic Excise Duty is Rs. 1.40 per litre on Petrol and Rs.1.80 per litre on Diesel.

(d): Total amount of tax collected under VAT on fuel across various States from April, 2016 to March, 2021 is Rs.9,56,959 crores

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